

MR. SPEAKER: You ask me to make observation every time.

SHRI JYOTIRMOY BOSU: Four years have passed, from 1971 to 1974.

MR. SPEAKER: Four years and 15 reminders.

REASONS FOR DELAY IN IMPLEMENTATION OF ASSURANCE GIVEN *Vide* U.S.Q No 1244 DATED 31-7-78 RE. REMITTANCE OF PROFIT EARNED BY FOREIGN OIL COMPANIES

SHRI D. K. BAROOAH: Sir, I beg to lay on the Table a statement giving reasons for delay in the implementation of the assurance given by the Deputy Minister of Petroleum and Chemicals in answer to Unstarred Question No. 1244 dated the 31st July, 1973 regarding Remittance of Profit earned by Foreign Oil Companies. [Placed in Library. See No. LT-8300/74].

श्री ज्योतिर्मय बसु : यह हमारे पाम जो कंपनी आयी यह 10 मई 1971 की है लेकिन हमारे घर में पेट्रोलियम महीने में। पेट्रोलियम मिनिस्ट्र के घर में हमारे घर को कौन गधा ले जाता है, यह बात हम पूछ रहे हैं।

I would like to know whether it was due to the fact that this reply reveals certain disturbing news about the galloping profits that the foreign oil companies are making.

MR. SPEAKER: Why do you make a speech?

SHRI JYOTIRMOY BOSU: Burmah Shell—from Rs. 499 lakhs in 1970 to Rs. 727 lakhs in 1972; Caltex—from Rs. 115 lakhs in 1970 to Rs. 189 lakhs in 1972; Esso—from Rs. 280 lakhs in 1970 to Rs. 961 lakhs in 1972. Mr. Barooah, you are a socialist. What are you doing? Thank you very much.

SHRI D. K. BAROOAH: May I say a word by way of explanation?

The delay was not at our level. We had to get the information from the Reserve Bank. As it happened in the case of the Deputy Minister of Home Affairs, ultimately, we had to send an officer from our Ministry to the Reserve Bank and collect the information.

12.20 hrs.

BUSINESS ADVISORY COMMITTEE FORTY-SEVENTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to present the Forty-seventh Report of the Business Advisory Committee.

COMMITTEE OF PRIVILEGES TWELFTH REPORT

MR. HENRY AUSTIN (Eranakulam): I beg to present the Twelfth Report of the Committee of Privileges.

12.21 hrs.

MATTERS UNDER RULE 377

CONTINUANCE OF PROCLAMATION OF STATE OF EMERGENCY

SHRI SHYAMNANDAN MISHRA (Begusarai): I want to draw the attention of the House to the fact that the Government is surreptitiously and illegally perverting the Proclamation of a State of Emergency issued by the President on the 3rd December 1971 and subsequently approved by Parliament. The Proclamation of Emergency issued by the President reads as follows:—

"In exercise of the powers conferred by clause (1) of article 352 of the Constitution, I, V. V. Giri, President of India, by this Proclamation declare that a grave emergency exists whereby the security of India is threatened by external aggression."